

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE, DELHI (WEST)-02**

SUIT NO.612835/2016

Sh. Satya Dev Gupta

Plaintiff

Versus

Ms. Nitika Gupta & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/07/2020 (2.00 P.M to 2.10 P.M)

File is taken up on an application u/s 151 CPC seeking preponement of the date and adjudication of the present case filed by the plaintiff filed electronically on 06/07/2020.

Present:- Sh. O.P. Gupta, Ld. Counsel for plaintiff. (Mobile No.9958986363) (E-mail ID of Sh. O.P. Gupta : info@knowlex.in)

It is stated by Ld. Counsel for the plaintiff that matter is pending for final arguments. He further states that as the plaintiff is a senior citizen of about 74 years of age and he lives with his wife at the first floor of the suit property and the present suit is for seeking mandatory injunction/possession of the ground floor of the said property. It is further stated that it is difficult for the plaintiff and his wife being senior citizens to climb the stairs to reach the first floor and, hence, there is urgency for adjudication of the present case.

Issue notice of the present application on the defendant no.1. Let the defendant no.1 be served electronically through E-mail and Whatsapp mobile number as stated in the application.

Both the parties are at liberty to file written submissions not exceeding five pages.

Put up for further proceedings on 05/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing branch Tis Hazari Court, Delhi for uploading the same on the official website of the District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/07/2020